

MINUTES OF THE MEETING No. 08/09 HELD ON 21.5.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

The 08/09 meeting of Advance Licensing Committee was held on 21.5.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC meeting No.07/09 for confirmation and confirmed and adopted the same without any change.

Case No. A-60 NC No.08/09 Dated 21.5.08	M/s. Kancor Ingridients Ltd. F.N. 01/83/162/ 783 / AM08/DES-IV RLA F.No. 10/24/40/ 118 /AM08 Lic. NO. 1010027426 dt. 26.9.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-61 NC No.08/09 Dated 21.5.08	M/s. Synthite Indusgrial Chemicals (I) F.No.01/84/162/747/AM07/DES-IV RLA No. 10/24/40/ 108/AM08 Lic. No. 1010027281Dt. 10.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-62 NC No.08/09	M/s. Synthetic Industrial Chemical F.No.01/83/162/785/AM07/DES-IV
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Dated 21.5.08	RLA No. 10/24/40/ 314/AM08 Lic. No. 1010027891 Dt. 14.11.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-63 NC No.08/09 Dated 21.5.08	M/s. Synthite Industrial Chemicals (I) F.No.01/83/162/793/AM07/DES-IV RLA No. 10/100/40/ 111/AM08 Lic. No. 1010027330 Dt. 17.9.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-64 NC No.08/09 Dated 21.5.08	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/309/AM08/DES-IV RLA No. 10/24/40/46/AM08 Lic.No. 1010026655 Dt. 6.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-65 NC No.08/09 Dated 21.5.08	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/1050/AM08/DES-IV RLA No. 10/24/40/147/AM08 Lic.No. 1010028184 Dt. 18.12.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-66 NC No.08/09 Dated 21.5.08	M/s. Plant Lipids Pvt. Ltd. F.No.01/83/50/1110/AM08/DES-IV RLA No. 10/24/40/155/AM08 Lic.No. 1010028223 Dt. 19.12.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-67 NC No.08/09 Dated 21.5.08	M/s. Plant Lipids Pvt. Ltd. F.N. 01/83/162/ 1022 / AM08/DES-IV RLA F.No. 10/24/40/ 139 /AM08 Lic. NO. 1010027890 dt. 14.11.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No A-68 NC No.08/09 Dated 21.5.08	M/s.Silver Oak Laboratories Pvt.Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 05/24/40/186/AM08 Lic. No. 0510204648 Dt. 7.06.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from DIPP. Accordingly the case may be re-listed on 18.6.2008.

Case No A-69	M/s. Rohan Dyes & Intermediates Ltd.
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NC No.08/09 Dated 21.5.08	F.No.01/83/50/1750/AM08/DES-IV RLA No. 08/24/040/ 46/AM08 Adv. Lic. No. 0810068990 Dt. 14.12.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.6.2008.

Case No A-70 NC No.08/09 Dated 21.5.08	M/s. Bhogale Coating & Paints Pvt. Ltd. F.No.01/83/50/98 /AM07/DES-IV RLA No. 03/94/40/461/AM07 Lic.No. 0310393025 Dt. 4.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms .
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 18.6.2008

Case No A-71 NC No.08/09 Dated 21.5.08	M/s. Universal Oleoresins, Cochin F.No.01/85/162/62/AM08/DES-IV RLA No. 10/24/40/141/AM07 Lic.No. 1010026076 Dt. 21.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No. A-72 NC No.08/09 Dated 21.5.08	M/s. Kancor Ingridients Ltd. F.N. 01/83/162/ 911 / AM08/DES-IV RLA F.No. 10/24/40/ 106 /AM08
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Lic. NO. 1010027263 dt. 6.9.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 18.6.2008.

Case No. M-63 NC No.08/09 Dated 21.5.08	M/s. Thermax Ltd. F.N. 01/83/162/ 954 / AM08/DES-IV RLA F.No. 31/24/40/ 105 /AM04 Lic. NO. 3110011925 dt. 24.7.2003
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 18.6.2008..

Case No. M-64 NC No.08/09 Dated 21.5.08	M/s. Surya International F.No.01/87/50/1264/AM06/DES-IV RLA No. 08/24/40/ 213/AM06
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The Committee considered the case as per agenda and decided to write to Central Excise Authority under intimation to firm stating that certificate issued by them does not bear the rubber stamp of their office and request them to affix the stamp thereon. and decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.

Case No. M-65 NC No.08/09 Dated 21.5.08	M/s. Chemical Systems, New Delhi F.N. 01/82/50/ 244 / AM07/DES-IV RLA F.No. 05/24/40/ 1014 /AM06 Lic. NO. 0510182372 dt. 17.5.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 18.6.2008..

Case No. M-66 NC No.08/09 Dated 21.5.08	M/s. Chemical Systems, New Delhi F.N. 01/82/50/ 243 / AM07/DES-IV RLA F.No. 05/24/40/ 1013 /AM06 Lic. NO. 0510182367 dt. 17.5.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 18.6.2008..

Case No. M-67 NC No.08/09 Dated 21.5.08	M/s. Grand Organics Pvt. Ltd. F.N. 01/83/50/ 650 / AM08/DES-IV RLA F.No. 17/24/40/ 39 /AM08 Lic. NO. 1710001685 dt. 2.7.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 4.6.2008..

Case No. M-68 NC No.08/09 Dated 21.5.08	M/s. Diamond Dyechem Ltd. Mumbai F.N. 01/83/162/ 217 / AM08/DES-IV RLA F.No. 03/20/39/ 07 /AM05 Lic. NO. 0310303276 dt. 23.11.2004 RLA F.No. 03/20/39/ 02/AM04 Lic. NO. 0310202947 dt. 20.5.2003
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 4.6.2008..

Case No. M-69 NC No.08/09 Dated 21.5.08	M/s. Rathi Dye Chem (P) Ltd. F.N. 01/83/50/ 134 / AM06/DES-IV RLA F.No. 31/24/40/ 40 /AM06 Lic. NO. 3110020780 dt. 16.5.2005
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him on the basis of assessment in respect of licence number 3110025502 dt. 6.7.2006 the Committee decided to enhance the qty. from 0.450 kg. to 1.698 Kg of import item Anionic Surfactant Sandet BL 45% Bandon (Dodecylaryl Ether Disulfonate) mentioned at sr. no. 2 in the decision of the ALC meeting no. 26/83 dt, 28.9.2005

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-70 NC No.08/09 Dated 21.5.08	M/s. Jubliant Organosys Ltd.. F.N. 01/83/162/ 1188 / AM08/DES-IV
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The Committee considered the case as per agenda for relaxation in Policy in name of final product (98% pyridine) SION A-1889 and after detailed discussion in the presence of representative of C&PC(chem. div.) the committee decided to call for data relating purity of the export product from the firm. Accordingly the case may be re-listed on 18.6.2008.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/83-ALC1/2008 **MEETING DATE** : 21.05.2008

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and noted that reminder has been issued on 15.5.2008 and decided to issue a DO reminder to Fertilizer. Accordingly the case may be re-listed on 18.6.2008.			

2	Case No.: 24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to seek clarification from the firm regarding description of item of export whether they are in log form or cut form and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.			

	Case No.: 28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
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3	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and also decided to issue reminder to PNG under intimation to firm. Accordingly the case may be re-listed on 18.6.2008..			

4	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:11.06.2008
	Decision : The Committee withdrawn the case as it was discussed in NC meeting No. 7/83 dt. 14.5.2008			

5	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:11.06.2008
	Decision : The Committee withdrawn the case as it was discussed in NC meeting No. 7/83 dt. 14.5.2008			

6	Case No.:5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and noted that reminder has been issued on 15.5.2008 and decided to issue a DO reminder to Fertilizer. Accordingly the case may be re-listed on 18.6.2008			

	Case No.:12/10/80-ALC2/2007	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Rejected
	HQ File :01/80/050/00079/AM08/	RLA File :07/24/040/00079/AM08/	Lic.No/Date:0710051556 09.05.2007	Defer Date:

7	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 28.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
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8	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to issue a DO reminder to Fertilizer. Accordingly the case may be re-listed on 18.6.2008.			

9	Case No.:68/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00586/AM08/	RLA File :03/94/040/00245/AM08/	Lic.No/Date:0310432924 18.06.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008..			

10	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:18.6.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.			

	Case No.:896/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Rejected
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11	HQ File :01/83/050/00904/AM08/	RLA File :05/24/040/00383/AM08/	Lic.No/Date:0510207291 07.08.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 4.2.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:969/24/83-ALC1/2007	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Rejected
	HQ File :01/83/050/00985/AM08/	RLA File :25/24/040/00005/AM08/	Lic.No/Date:2510001958 14.08.2007	Defer Date:
12	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 17.3.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

13	Case No.:961/24/83-ALC1/2007	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Rejected
	HQ File :01/83/050/00977/AM08/	RLA File :02/24/040/00141/AM08/	Lic.No/Date:0210103186 16.08.2007	Defer Date:
13	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 28.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:18.06.2008

Decision :The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 18.6.2008..

15	Case No.: 38/23/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Rejected
	HQ File :01/83/050/00989/AM08/	RLA File :02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office on 10.11.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

16	Case No.: 992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:18.06.2008
	Decision :The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 18.6.2008..			

17	Case No.: 350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:18.06.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 18.6.2008..			

	Case No.: 119/27/83-ALC1/2007	Party Name:BHARAT PETROLEUM CORPORATION LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Transferred to Different Section
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18	HQ File :01/83/050/01193/AM08/	RLA File :03/94/040/00112/AM08/	Lic.No/Date:0310443251 17.09.2007	Defer Date:21.05.2008
Decision : The Committee has noted that this case has already transferred to NC-VI.				

19	Case No.:131/27/83-ALC1/2007	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/01205/AM08/	RLA File :02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to issue a DO reminder to DBT. Accordingly the case may be re-listed on 18.6.2008				

20	Case No.:155/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:04.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008..				

21	Case No.:6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Min. of steel and also decided to issue reminder to Min. of Mines. Accordingly the case may be re-listed on 18.6.2008..				

	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
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22	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and noted that hard copy of application has been recieved and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. File was handed over to TA. Accordingly the case may be re-listed on 18.6.2008..				

23	Case No.: 40/32/83-ALC1/2007	Party Name:PA TEL WOOD SYNDICATE	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 18.6.2008..				

24	Case No.: 10/30/87-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
	HQ File :01/87/050/00480/AM08/	RLA File :03/95/040/01427/AM07/	Lic.No/Date:0310449522 07.11.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 18.6.2008..				

25	Case No.: 97/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 18.6.2008..				

	Case No.: 99/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
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26	HQ File :01/83/050/01521/AM08/	RLA File :03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 18.6.2008..			

27	Case No.:3/36/85-ALC3/2007	Party Name:PREMIER PAPER PACKAGING	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/85/050/00119/AM08/	RLA File :05/24/040/00620/AM08/	Lic.No/Date:0510212203 19.11.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since the D/L is under under issue. Accordingly the case may be re-listed on 18.6.2008..				

28	Case No.:4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 18.6.2008..				

29	Case No.:6/39/83-ALC1/2007	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. The committee also observed that fuel will be not allowed under Para 4.7.not .Accordingly the case may be re-listed on 18.6.2008..				

	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:8/83-ALC1/2008	Status:Case
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30			21.05.2008	Deferred
	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008..			

31	Case No.:29/51/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02063/AM08/	RLA File :05/24/040/00648/AM08/	Lic.No/Date:0510212559 26.11.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to request the firm to comply with the requirements as discussed and explained during the personal hearing on 23.4.2008. Accordingly the case may be re-listed on 18.6.2008			

32	Case No.:62/39/83-ALC1/2007	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/01641/AM08/	RLA File :03/94/040/01413/AM07/	Lic.No/Date:0310451667 27.11.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 18.6.2008			

33	Case No.:63/39/83-ALC1/2007	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/01642/AM08/	RLA File :03/94/040/01411/AM07/	Lic.No/Date:0310451675 27.11.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 18.6.2008			

	Case No.:70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM	Meet No/Date:8/83-ALC1/2008	Status:Deffered
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34		PVT. LTD	21.05.2008	and Re-indexed
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008..			

35	Case No.:67/39/83-ALC1/2007	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/01646/AM08/	RLA File :04/24/040/00195/AM08/	Lic.No/Date:0410092448 30.11.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to send the copy of application to DIPP and defer consideration of the case for four weeks...Accordingly the case may be re-listed on 18.6.2008			

36	Case No.:121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008..			

37	Case No.:144/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Rejected
	HQ File :01/83/050/01723/AM08/	RLA File :17/24/040/00110/AM08/	Lic.No/Date:1710001859 10.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by C&PC (Ch.) dt. 2.4.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

38	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008..			

39	Case No.:18/51/83-ALC1/2007	Party Name:ZIRCON EXPORTS PVT.LTD.,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02052/AM08/	RLA File :05/24/040/00640/AM08/	Lic.No/Date:0510214223 31.12.2007	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as the D/L is under issue. ..Accordingly the case may be re-listed on 18.6.2008..			

40	Case No.:15/1/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/02089/AM08/	RLA File :03/94/040/00967/AM08/	Lic.No/Date:0310456995 08.01.2008	Defer Date:04.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.6.2008..			

41	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and noted that policy clarification is awaited from PC-III and decided defer consideration of the case for four weeks...Accordingly the case may be re-listed on 18.6.2008..			

42	Case No.:33/51/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02067/AM08/	RLA File :10/24/040/00170/AM08/	Lic.No/Date:1010028513 15.01.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008..			

43	Case No.:10/51/83-ALC1/2007	Party Name:INTELLIPACK SOLUTIONS PVT.LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02044/AM08/	RLA File :07/24/040/00718/AM08/	Lic.No/Date:0710055469 16.01.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 18.6.2008..			

44	Case No.:11/51/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02045/AM08/	RLA File :04/24/040/00339/AM08/	Lic.No/Date:0410093289 18.01.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008..			

	Case No.:1/8/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Approved
	HQ File :01/83/050/00169/AM09/	RLA File :02/24/040/00277/AM08/	Lic.No/Date:0210108492 24.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/40/2004/Ch.II dated 8.7.2005 and decided to approve this case on repeat basis as under:-			

45

Item of Export	Qty	Item of Import	Qty
Acmenox BL Dimethyl Acridine (Purity 99% minimum)	1 kg.	1. Diphenyl Amine 2. Acetone	0.900 kg. 0.160 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46

Case No.: 4/51/83-ALC1/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
HQ File :01/83/050/02038/AM08/	RLA File :05/24/040/00808/AM08/	Lic.No/Date:0510215389 24.01.2008	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as the D/L is under issue. ..Accordingly the case may be re-listed on 18.6.2008..			

47

Case No.: 21/51/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
HQ File :01/83/050/02055/AM08/	RLA File :05/24/040/00829/AM08/	Lic.No/Date:0510215374 24.01.2008	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as the D/L is under issue. ..Accordingly the case may be re-listed on 18.6.2008..			

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Case No.: 19/51/83-ALC1/2007	Party Name:GUJARAT CHEMICALS	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status: Case Deferred
HQ File :01/83/050/02053/AM08/	RLA File :08/24/040/00235/AM08/	Lic.No/Date:0810069816 25.01.2008	Defer Date:18.06.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008..

49	Case No.:23/51/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02057/AM08/	RLA File :05/24/040/00643/AM08/	Lic.No/Date:0510215778 01.02.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks as the D/L is under issue. ..Accordingly the case may be re-listed on 18.6.2008..			

50	Case No.:1/47/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02025/AM08/	RLA File :08/24/040/00257/AM08/	Lic.No/Date:0810070095 13.02.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.			

51	Case No.:2/47/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02026/AM08/	RLA File :08/24/040/00261/AM08/	Lic.No/Date:0810070161 15.02.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.			

52	Case No.:32/51/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02066/AM08/	RLA File :07/24/040/00753/AM08/	Lic.No/Date:0710055909 18.02.2008	Defer Date:11.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks			

for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 4.6.2008..

53	Case No.:39/51/83-ALC1/2007	Party Name:STANDARD OIL ADDITIVES PVT. LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02073/AM08/	RLA File :07/21/040/01364/AM08/	Lic.No/Date:0710056071 26.02.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.			

54	Case No.:25/51/83-ALC1/2007	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Approved
	HQ File :01/83/050/02059/AM08/	RLA File :04/24/040/00336/AM08/	Lic.No/Date:0410094067 27.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/2/2008/Ch.II dated 8.4.2008 and decided to approve this case as under:-			
54	Item of Export	Qty	Item of Import	Qty
	Tannic Acid Purity Min. 98%	1 kg.	1. Tara Powder Containing Tannic Acid max. 48%	0.260 kg.
	Moisture maz. 6%		2. Acetone Purity min. 99%	2.30 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

55	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:18.06.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 18.6.2008..

56	Case No.:1/51/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02035/AM08/	RLA File :08/24/040/00256/AM08/	Lic.No/Date:0810070674 13.03.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.			

57	Case No.:8/51/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02042/AM08/	RLA File :17/24/040/00163/AM08/	Lic.No/Date:1710001993 14.03.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008..			

58	Case No.:9/51/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Deferred
	HQ File :01/83/050/02043/AM08/	RLA File :08/24/040/00271/AM08/	Lic.No/Date:0810070725 17.03.2008	Defer Date:18.06.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.6.2008.			

	Case No.:2/8/83-ALC1/2008	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status:Case Approved
	HQ File :01/83/050/00170/AM09/	RLA File :34/24/040/00243/AM08/	Lic.No/Date:3410021117 26.03.2008	Defer Date:

59

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2005/Ch.II dated 15.4.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ferric Pyrophosphate Powder (Fe content: 20 to 22%)	1 kg.	Tetrasodium Pyrophosphate	0.776 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:4/8/83-ALC1/2008	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:8/83-ALC1/2008 21.05.2008	Status :Case Deferred
HQ File :01/83/050/00172/AM09/	RLA File :02/24/040/00288/AM08/	Lic.No/Date:0210110855 28.03.2008	Defer Date:18.06.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.6.2008..

Date:02.06.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer